

**Augmentation of Inspectors Strength**

6354. SHRI RAGHAVJI: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to refer to the reply given to Unstarred Question No. 3656 on 15th December, 1978 and state:

(a) whether the recommendation of the Agency for augmentation of Inspectors strength by 775 posts has been accepted and posts sanctioned;

(b) if not, what are the reasons therefor; and

(c) whether Government feel that better output and disposal of work will result by such appointments in Inspector's cadre?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) and (b). Against 775 posts recommended by the Agency, Government have accepted that 500 posts of Inspectors be sanctioned on ad hoc basis, pending review of the cadre strength.

(c) Yes, Sir.

**Conveyance Allowance to Income-tax Inspectors**

6355. SHRI RAGHAVJI: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether it is a fact that a decision has been taken by Government to give 'conveyance allowance' to Income-tax Inspectors in the Income-tax Department working in 'A', 'B-I' and 'B-II' cities in the country;

(b) if so, which are the cities where conveyance allowance is being paid to Inspectors and from what date;

(c) which are the cities where conveyance allowance is not being paid to Inspectors out of (a) above and the reasons therefor; and

(d) when such allowance will be sanctioned/paid?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) to (d). The grant of Conveyance Allowance to Central Government employees (including Income-tax Inspectors in the Income-tax Department) is regulated by Ministry of Finance O.M. No. F. 11(5)-EIV(B)/60, dated the 24th May, 1961, as amended from time to time, incorporated as Government of India's order below Supplementary Rule 25. These orders do not make any distinction between cities which are classified and those which are not classified. The quantum of Conveyance Allowance varies with reference to the mode of conveyance used and the average monthly travel on official duty.

**तस्करी रोकने के लिये विशेष योजना**

6356. श्री जलेश्वर प्रसाद पादव  
बीबरी बलबौर सिंह :

क्या उप प्रवाल मंत्री तथा वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार तस्करी रोकने के लिए, विशेषतया हवाई अड्डों पर, कोई विशेष योजना बनाने का विचार कर रही है ; और

(ख) यदि हाँ, तो उसका ब्यौरा क्या है ?

वित्त मंत्रालय में राज्य मंत्री (श्री लतीफ खान): (क) और (ख) हवाई अड्डों पर तस्करी की समस्या से निपटने के लिए, कई तस्करी विरोधी उपाय किए गए हैं। निवारक और सुप्त सूचना दल की सुदृढ़ किया गया है। बम्बई और दिल्ली के हवाई अड्डों

पर विशेष गुप्त सूचना एकक स्थापित किये गये हैं। दिल्ली, बम्बई और मद्रास हवाई अड्डों पर इलेक्ट्रॉनिकी उपकरण, जिनमें प्रतिदीप्तिदर्शी और क्रिस्कर यंत्र शामिल है, मुहैया किए गए हैं, और बन्द परिषय टेलिविजन लाए गए हैं।

### Proposal to widen Capital/Investment Market

6357. SHRI KUMARI ANANTHAN: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether there is any proposal to widen the capital market by offering it a minority equity capital out of Government's huge holdings of equity in the public sector companies;

(b) whether there is also any proposal to broaden the investment market by inviting the investment from the public in public sector companies;

(c) whether there is any proposal to provide facilities for portfolio investment from abroad by non-resident Indians and non-Indians within specified limits; and

(d) whether there is any proposal to have better and clear relationship with the capital markets of Singapore and Hong Kong?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) and (b). No, Sir.

(c) Non-resident Indians are allowed to invest in India on liberal basis, that is, to the extent of 20 per cent in new issues of new companies in selected areas and upto 74 per cent in appendix I area and in export-oriented ventures. These investments are with full repatriation rights. The non-resident Indians are also permitted to operate their non-resident accounts in banks in India to acquire shares quoted in

stock-exchanges and this investment is without repatriation rights.

(d) No, Sir.

### Representation from All India Income Tax Employees' Federation

6359. SHRI M. ARUNACHALAM: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether the Central Board of Direct Taxes have received representation No. AIITEF/ITEF(1)/78-79 dated 27th February, 1979 from the All India Income-tax Employees' Federation regarding Channel of Communications prescribed by the Central Board of Direct Taxes; and

(b) if so, what action Government proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) Yes, Sir.

(b) Since the All India Income Tax Employees' Federation is an unrecognised body, no action was considered to be called for on their letter of 27-2-1979.

### Representation from All India Income Tax Employees' Federation for grant of facilities and privileges extended to recognised Associations

6360. SHRI M. ARUNACHALAM: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether the Central Board of Direct Taxes have received representation from All India Income-tax Employees' Federation vide letter No. AIITEF/ITEF (1)/78-79 dated 18th January, 1979 regarding grant of facilities and privileges extended to the recognised Associations/Federation; and

(b) if so, the action taken by Government in the matter?